

**DIVISION BENCH**

**ITEM NO.104**

**NATIONAL COMPANY LAW TRIBUNAL  
ALLAHABAD BENCH  
PRAYAGRAJ**

**CA NO.08/2024 IN CP No.05/ALD/2023**

**CORAM:**

- 1. SHRI PRAVEEN GUPTA,  
HON'BLE MEMBER (JUDICIAL)**
- 2. SHRI ASHISH VERMA,  
HON'BLE MEMBER (TECHNICAL)**

**Date of Order: 9<sup>th</sup> May, 2024**

**Attendance-Cum-Order Sheet of the Hearing.**

<b>NAME OF THE COMPANY</b>	<b>SHRIJEE INFRACON PVT. LTD. V/S ROC, KANPUR</b>
<b>UNDER SECTION</b>	<b>252(3) OF COMPANIES ACT, 2013</b>

**COUNSEL APPEARED THROUGH PHYSICAL/ VIRTUAL HEARING:**

Ms. Babita Jain, Adv. : *For the Petitioner/ Applicant*  
Sh. Krishna Dev Vyas, Adv. : *For the ROC*  
Sh. Gaurav Mahajan, Sr. S.C. : *For the I.T. Deptt.*

**ORDER**

Ld. Counsels representing the parties are present.

- 1.** In compliance of the order dated 18.04.2024, a detail affidavit has been filed comprising of the balance-sheets for the Financial Years commencing from 2016 onward. The said affidavit has been filed *vide* diary no.110 dated 07.05.2024.
- 2.** The copy in advance of the said affidavit has been supplied to the Income Tax Department only yesterday late evening, therefore the Ld. Counsel representing the Income Tax Department seeks and is granted time to respond to the same, he also seeks time to file response to CA No.08/2024.
- 3.** The advance copy of the said affidavit to be supplied to the counsel of ROC also; and comment of ROC to be also submitted before the next date of hearing.

**-Sd-**

**-Sd-**

4. Let the response to CA No.08/2024 be filed by both the Ld. Counsels representing the ROC as well as by the Income Tax Department within a period of two weeks positively by serving an advance copy to the Ld. Counsel representing the Petitioner.
5. Let the matter be adjourned for further hearing on 24<sup>th</sup> May, 2024.

***-Sd-***  
**(Ashish Verma)**  
**Member (Technical)**

***-Sd-***  
**(Praveen Gupta)**  
**Member (Judicial)**

***9<sup>th</sup> May, 2024***

*Kavya Prakash Srivastava*  
*(Stenographer)*